

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No.1710 of 2012

[Arising out of Order-in-Appeal No. 120-121/BK/PKL/2012 dated 30.03.2012 passed by the Commissioner (Appeals), Central Excise, Delhi-III, Gurgaon]

M/s Hindustan Engineering EnterprisesAppellant

VERSUS

Commissioner of Central Excise,Respondent
Panchkula

APPEARANCE:

Shri Hemant Bajaj, Advocate for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 19.12.2024

DATE OF DECISION: 19.12.2024

The appeal is allowed. For order, see order of date in Excise
Appeal No.1709 of 2012.

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)